

the Road overbridge. This portion of the work is being executed by New Delhi Municipal Committee whereas the bridge portion is to be constructed by the Railway.

It has been advised by the Ministry of Works, Housing and Supply that views of all concerned were duly taken into account before taking the decision to continue the work.

**Incentive Scheme to reward Travelling Ticket Examiners**

252. SHRI AMAR NATH CHAWLA: Will the Minister of RAILWAYS be pleased to state :

(a) whether the Ministry of Railways has instituted an incentive scheme to reward the Travelling Ticket Examiners who are able to realise the highest amount of excess charge and detect the highest number of unbooked luggage cases in the Zonal Railways ;

(b) if so, the salient features of the incentive scheme ; and

(c) the number of Travelling Ticket Examiners who have since been rewarded under the scheme and the amount of penalty realised from the defaulting passengers ?

THE MINISTER OF RAILWAYS (SHRI T. A. PAI) : (a) Yes.

(b) A statement is attached.

(c) During 1971-72, 1,180 Travelling Ticket Examiners were given cash awards and 1,228 were given commendation certificates. The amount of penalty realised from defaulting passengers during 1971-72 was Rs. 1,43,39,721/-.

*Statement*

An incentive scheme was introduced in 1961. This was enlarged in 1968 with the following provisions :—

(1) Rewards to Travelling Ticket Examiners who have the highest number of excess charge and unbooked luggage cases on the whole Railway.

(2) A reward to the Squad of Travelling Ticket Examiners responsible for realisation of Rs. 500/- and over as excess charge from marriage parties, kisan specials, etc.

(3) A reward to the Travelling Ticket Examiner whose earnings in a quarter on account of higher excess charge are more than double the average per Travelling Ticket Examiner of his group.

(4) Commendation certificates to Travelling Ticket Examiners who issue excess fare tickets for amounts exceeding Rs. 100/-

In addition to the above, the Heads of Departments on the Railways have powers to sanction cash awards for efficient work.

**Amendment to the existing Law to deal with the Problem of Thefts and Pilferages on Railways**

253. SHRI AMAR NATH CHAWLA: Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have any proposal under consideration to amend the existing law to deal effectively with the problem of thefts and pilferages on Railways ; and

(b) if so, when the proposed legislation is likely to be introduced and the nature of amendments proposed ?

THE MINISTER OF RAILWAYS (SHRI T.A. PAI): (a)and(b) With a view to enable the Railway Protection Force to deal effectively with the problems of thefts and pilferages on Railways, certain amendments to the existing R. P. F. Act, R. P. (U. P.) Act and Indian Railways Act, recommended by the High Powered Committee on Security and Policing on Railways, are at present under consideration in consultation with Ministry of Home Affairs.

**New Market for Indian Engineering and Consumers goods in Poland**

254. SHRI PURUSHOTTAM KAKO-  
DKAR :  
SHRI SHRIKISHAN MODI :

Will the Minister of FOREIGN TRADE be pleased to state :